

Open Court.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,  
ALLAHABAD.

....

original Application No. 204 of 2002.

this the 8th day of March 2002.

HON'BLE MR. RAFIQ UDDIN, MEMBER(J)

Smt. Sunita Rani Sharma, w/o Shri Ashok Kumar Sharma,  
presently posted as Music Teacher at Kendriya Vidyalaya,  
I.V.R.T., Bareilly.

Applicant.

By Advocate : Sri K. Ajit.

Versus.

1. Union of India through its Secretary, Ministry of Human Resources Development, New Delhi.
2. Commissioner, Kendriya Vidyalaya Sangathan, 18, Institutional Area, Shahid Jeet Singh Marg, New Delhi.
3. Asstt. Commissioner, Kendriya Vidyalaya Sangathan, Regional Office Salawal, Hathi Badkala, Dehradun.
4. Principal, Kendriya Vidyalaya I.V.R.T., Izzatnagar, Bareilly.
5. Sri P.R. Verma, Principal, Kendriya Vidyalaya IVRT, Izzatnagar, Bareilly.
6. Education Officer, Kendriya Vidyalaya Sangathan, New Delhi.

Respondents.

By Advocate : Sri N.P. Singh.

O R D E R (ORAL)

The applicant who is posted as Music Teacher, Kendriya Vidyalaya, IVRT, Bareilly, has challenged the correctness of the impugned transfer order dated 15.10.2001 communicated by the respondent no.6 namely Education Officer, Kendriya Vidyalaya Sangathan, New Delhi. According to the applicant, the impugned transfer

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order has been passed in contravention of the guidelines issued by the respondents regarding transfer of staff. It is stated that the applicant has been transferred in mid session i.e. 31.8.2001, which cannot be done. It is further stated that the applicant has preferred a representation against her transfer before the authorities, and the same is still pending for disposal.

2. I have heard the learned counsel for the parties and have perused the pleadings on record.

3. I find it appropriate to dispose of this O.A. at admission stage itself with the direction to the respondents to consider and pass appropriate orders on the representation to be submitted by the applicant within a period of 30 days from the date of receipt of such representation. It is, however, provided that as on today status quo/shall be maintained in respect of the posting of the applicant till the disposal of the representation of the applicant. The respondents are further directed to deal with the case of the applicant regarding vacation of the Government accommodation as per rules. There shall be no order as to costs.

*D. Girish*  
MEMBER (J)

GIRISH/-